

CBI Vs. Ram Bharosay Sharma
CC No. 311/19
RC 30(A)/2012/CBI/ACB/ND
u/S. 13(2) r/w Sec. 13(1)(e) of PC Act

18.08.2020

Present : Sh. V. K. Pathak, Ld. PP for CBI along with IO/DSP
Kailash Sahu and Sh. Avnish Kumar, Parivi Officer
for CBI.

Sh. Arvind Singh and Ms. Rashmi Singh, Ld.
Counsel(s) for accused Ram Bharosey.

Accused Ram Bharosey is present on bail.

The matter was proceeding at the stage of
remaining final arguments and furnishing of bail bond(s)
by the accused u/S. 437-A CrPC.

The accused is directed to furnish his personal
bond for the sum of Rs. 75,000/- with one surety of like
amount in compliance of Section 437-A CrPC.

The accused has furnished his bail bonds for the
sum of Rs. 75,000/- with one surety as above. His bail
bond(s) are accepted in terms of Section 437-A CrPC.

Remaining final arguments heard at length and
concluded in the Court.

Put up for judgment on **03.09.2020** at **12:00**

PM.

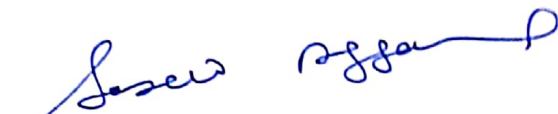
The accused along with his counsel shall appear
in Court No. 602, Rouse Avenue District Court, New Delhi
on the above said date and time.



Reader is directed to ensure that all necessary steps have been taken for smooth functioning of the court work on the NDOH.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/18.08.2020